### GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS

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# LOK SABHA

# UNSTARRED QUESTION NO. 248 TO BE ANSWERED ON 25.02.2016

### Admission to Law Courses in Evening Shifts

### 248. SHRI P. NAGARAJAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that the Bar Council of India has asked the Delhi University to henceforth discontinue admission to the law courses conducted in evening shifts;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the reaction of the Government thereto?

# ANSWER

# MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) : Yes Madam.

(b) : The Bar Council of India (BCI) has informed that, vide its letter dated 17.12.2015, it has informed the Vice-Chancellor, Registrar, the three Law Centres of Delhi University, the Department of Higher Education, Government of Delhi and the State Bar Council of Delhi that they should not conduct the law courses after 07.00 p.m. as per sub-rule XXII of rule 2 of Rules of Legal Education, 2008 and also, no admission would be made in the evening classes from the next academic year.

(c) : The Bar Council of India is a statutory body functioning under the Advocates Act, 1961 and is competent to frame rules regulating legal education. The BCI has also informed that the matter is subjudice before Delhi High Court in Writ Petition (Civil) No. 2986 of 2015.

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